

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. NO. 251 of 1997.

Monday this the 17th day of February 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

S. Ravikumar,  
Diesel Assistant,  
Southern Railway,  
Palghat Division,  
Erode,

residing at: No.9,  
Pattukkottai Kalyana Sundaram Street,  
Malagounden Palayam,  
Erode-2.

.. Applicant

(By Advocate Shri T.C. Govindaswamy)

Vs.

1. Union of India through the  
General Manager,  
Southern Railway,  
Headquarters Office,  
Park Town P.O.,  
Madras - 3.

2. The Chief Personnel Officer,  
Southern Railway,  
Headquarters Office,  
Park Town P.O.,  
Madras-3.

3. The Divisional Personnel Officer,  
Southern Railway,  
Palghat Division,  
Palghat.

.. Respondents

(By Advocate Shri K.V. Sachidanandan(represented))

The application having been heard on 17th February 1997,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant is that while fixing  
his pay in the promoted post the respondents have reduced  
the pay which he was drawing in the lower post. Being  
aggrieved by that the applicant made representations

which are yet to be disposed of. Therefore, the applicant has filed this application.

2. When the application came up for hearing learned counsel for respondents submitted that respondents would consider the grievances of the applicant and this application may be disposed of with a direction to do so.

3. Learned counsel for applicant states that in the representations made by the applicant, there are certain omissions which the applicant would like to supply and make a consolidated representation.

4. In the result, the application is disposed of with a direction to the applicant to make a consolidated representation with regard to his grievances concerning fixation of pay within a period of 15 days from today and with a direction to 3rd respondent to consider and dispose of the representation in accordance with the rules and instructions on the subject within a period of two months from the date of receipt of the representation. There is no order as to costs.

Dated, the 17th February 1997.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE - CHAIRMAN